

CRPF Training Institute in A.P.

996. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Andhra Pradesh Government has requested the Ministry to accord concurrence/approval for establishment of CRPF training institute with a field firing ranges in Chittoor district at Pathegada village in Kalikiri (Mandal) and to make adequate budget provision for land acquisition and other constructions for the same;

(b) if so, the details thereof and the reasons for delay in giving concurrence to this proposal which is very crucial for strengthening anti-naxalite operations; and

(c) by when the required approval is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) Yes, Sir.

(b) and (c) Requests for establishment of CRPF camping site and Training Institute with Field Firing Range in Chittoor district have been received from Government of Andhra Pradesh. Order has been issued on 19.10.2011 for locating one Recruit Training Centre (RTC) of CRPF at Chittoor.

Foreigners living illegally in the capital

997. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that a large number of foreigners are living illegally in the capital;

(b) if so, the details thereof;

(c) whether these illegal foreigners are also involved in criminal activities;

(d) if so, the details of foreigners arrested/deported to their country in the past six months; and

(e) the steps taken by Government to keep a strict vigil on foreigners staying in the capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A number of foreign nationals who have come on valid travel

documents have been found to be overstaying in the capital. As per information available, the number of registered foreign nationals found to be overstaying in Delhi as on 30.9.2011 is 6478. There are reports of foreign nationals having entered the country without valid travel documents and staying in Delhi. As entry of such foreign nationals into the country is clandestine and surreptitious, it is not possible to have a correct estimate of such illegal immigrants living in Delhi.

(c) There are reports of possible involvement of such illegal immigrants in criminal activities.

(d) As per information available, 94 foreign nationals were arrested in Delhi under various sections of law during the year 2011 so far. Further, 88 foreign nationals were deported from Delhi during the period of six months from 1.5.2011 to 31.10.2011.

(e) Law enforcement agencies maintain a strict vigil to intercept overstaying/missing foreigners. Central Government is vested with power to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations, including the Government of NCT of the Delhi. Detection and deportation of such illegal immigrants is a continuous process.

Assistance to Goa under Coastal Security Scheme

998. SHRI SHANTARAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the "Coastal Security Scheme" is still in force;
- (b) if so, the essential features of the scheme;
- (c) the assistance given to the State of Goa, item-wise, till date; and
- (d) the details of achievements under the scheme in the State of Goa?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The Government is implementing the Coastal Security Scheme in two Phases to strengthen the infrastructure for patrolling and surveillance of coastal areas, particularly shallow areas close to the coast to check and counter any illegal cross border and criminal activities. Coastal Security Scheme Phase-I has been implemented from 2005 to 31.03.2011